

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE RAMBAN

ORDER

No: /PDSJR

Dated: 15.04.2020

Subject: Preventive measures to contain spread of Corona Virus (COVID-19).

Consequent upon the further extension of lockdown on the spread of COVID-19 and in compliance to the order No. 1575/GS dated 14.04.2020 passed by Hon'ble High Court of Jammu & Kashmir, the following instructions are issued for the information of Judicial Officers of District Ramban, their staff, Advocates, Litigants and public at large.

The following Judicial Officers of District Ramban are nominated for taking up bail/remand/other exceptionally civil/criminal matters w.e.f. 15.04.2020 to 03.05.2020 at their respective official residences through virtual mode.

S.No.	Name of the Judicial Officer	Designation	Place of Posting	w.e.f.	Contact No.
1	Sh. Imran Hussain	Munsiff/JMIC	Ukhral	15.04.2020 to 18.04.2020	7006711762
2	Sh. Fidha Hussain	Munsiff/JMIC	Banihal	19.04.2020 to 22.04.2020	7006767703
3	Sh. Junaid.I.Mir	Munsiff/JMIC	Ramban	23.04.2020 to 26.04.2020	9419066907
4	Sh. Madan Lal	Sub-Judge	Batote	27.04.2020 to 29.04.2020	9419268073
5	Sh. Pardeep.K.Sandhu	Sub Judge /CJM	Ramban	30.04.2020 to 03.05.2020	9419113370

All the Judicial Officers are directed to remain present in their territorial jurisdiction and shall not leave their station without seeking prior permission from the undersigned. These instructions shall remain in force till 03.05.2020.

Any court staff in distress, need or difficulty of any kind shall seek assistance of Sh. Amit Sharma, Secretary, DLSA, Ramban. Contact No. 9419035006

Sd/-
(Kishore Kumar)
Principal District & Sessions Judge,
Ramban.

Copy to:

1. Registrar General, Hon'ble High Court of J&K.
2. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K.
3. Secretary to Hon'ble Mr. Justice D.S.Thakur, Administrative Judge for District Ramban.
4. Secretary/President Bar Association Ramban.
5. Sub Judge/CJM Ramban, Batote.
6. Munsiff/JMIC Ramban, Banihal, Ukhral.
7. Ld. P.P.
8. System officer e-Court for uploading the same on website.
9. Office File.

....for information.

KISHORE
KUMAR

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Date: 2020.04.15 10:11:06
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Principal District & Sessions Judge,
Ramban.

OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE.
RAMBAN.

No: 224/PDSJR

ORDER

Dated: 15-04-2020

Subject:- Hearing of exceptionally urgent Bail/Criminal/Civil matters at residence through virtual mode, in compliance to Circular No. 1576/GS dated 14-04-2020 of the Hon'ble High Court .

In reference to the subject cited above and in order to transact the subject business of the ease and continence of the Advocates, Litigants through virtual mode, it is hereby ordered that:

1. Only hearing of exceptionally urgent Bail/Criminal/Civil matters at the residence through virtual mode shall be conducted.
2. The Litigants/Advocates shall submit their applications/plaints, complete in all respects through e-mail to kishor2560788@rediffmail.com or through whatsapp application No 9419263389 on previous day.
3. The Applications/Plaints/Appeal shall be accompanied with the following annexures:
 - a. *A copy of the Identity Card of the Applicant/Plaintiff/ Appellant/ Petitioner.*
 - b. *Copies of the document pertaining to the case.*
 - c. *Vakalatnama of the Advocate wherein the Advocate has been engaged.*
 - d. *Photograph of the Applicant and the Advocate for the purpose of the Video Call and for record.*
 - e. *Mobile No. with WhatsApp Mobile Application of the Applicant and the Advocate.*
 - f. *Memo of grounds of urgency along with supported documents, if any.*
4. Upon satisfaction of the urgency the Litigant/Advocate shall be notified of the time and date of Hearing by Court Official mentioned herein below as to when his/her case shall be taken upon virtual mode. And such Criminal Case shall also be accordingly notified to the Prosecution.

5. The Court may hear such matter through Video Call/Video Conferencing. Video Call shall be initiated, terminated and controlled at the Court end only on the WhatsApp No. provided by the Advocate/Litigant.
6. The Advocate/Litigant allows to be heard through Video Calling/Video Conferencing has to be available and ready at least 30 minutes before the scheduled time.
7. The hard copies of the application shall be subsequently deposited after the Lock Down period, by the Litigants/Advocates with the Court Staff.
8. For all information related to case status, Orders and any other query, the Advocates/Litigants can contact Sh Bashir Ahmad Bhat (System Officer e-Court Ramban), Cell No. 6005464946
9. These instruction shall remain in force w.e.f 15-04-2020 to 03-05-2020 and are subject to further orders.

Sd/-
Principal District & Sessions Judge,
Ramban.

Copy to:

1. Secretary/Preseident, bar Association, Ramban for kind information.
2. Learned Public Prosecutor for information.
3. System Officer (e-Courts) for uploading the same to the concerned.

KISHORE KUMAR
Principal District & Sessions Judge,
Ramban.